

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 58 OF 2017 &
IA NOS. 162 AND 163 OF 2017**

Dated: 02nd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Monnet Ispat & Energy Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anshu Mahajan
Mr. Karan Arora a/w
Mr. D. K. Singh (Rep.)

Counsel for the Respondent(s) : Mr. Umesh Prasad for
Mr. C. K. Rai for R.1

Ms. Suparna Srivastava for R.2

ORDER

Admit. Issue notice. Mr. Umesh takes notice on behalf of Respondent No.1 and Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 31.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.04.2017 after serving copy on the other side.

List the I.A. No. 162 of 2017 (Appl. for stay) for hearing on **27.03.2017**. In the meantime, learned counsel for the Respondents may file reply to the I.A. on or before 10.03.2017 after serving copy on the other

side. Thereafter, rejoinder may be filed on or before 20.03.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh